

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3599

ANSWERED ON:18.04.2005

NEW STANDARD FOR GOLD JEWELLERY

Gaikwad Shri Eknath Mahadeo;Singh Shri Kirti Vardhan;Vijay Krishna Shri

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether adulterated gold jewellery items are being sold by some manufacturers;
- (b) if so, whether the Bureau of Indian Standards (BIS) has issued an amendment prohibiting the use of some adulterants in gold jewellery and artefacts; and
- (c) if so, the details thereof and the steps taken by the Government to implement the said amendment?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) : While assaying gold jewellery for the purpose of Hall Marking by Bureau of Indian Standards (BIS) recognized Assaying and Hall Marking Centres, the presence of some low value platinum group metals like ruthenium and iridium was observed.

(b) & (c): BIS has issued an Amendment No. 1 to IS 1417: 1999 – Gold and Gold Alloys Jewellery/Artefacts - Fineness and Marking – Specification so that such elements could be detected before assaying of the gold jewellery is undertaken and rejected for Hall Marking, if found adulterated by ruthenium and iridium. This amendment has been implemented w.e.f. 7th January, 2005 by the BIS.